#### NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.82/(MAH)/2010 CA No.

CORAM:

Present: SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.03.2017

NAME OF THE PARTIES: Ms. Geetaben Patel V/s. M/s. Kalpita Builders Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

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# ORDER T.C.P. NO. 82/397-398/CLB/MB/MAH/2013

1. The Learned Representatives for both sides are present.

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- 2. One of the direction on the last occasion was to pay an amount of Rs. 2000/- (Rupees Two Thousand only) to the Petitioner or Legal Representative from the side of the Respondent as a deterrence for not seeking frivolous adjournments. However, today the Petitioner's Counsel has waived the said costs. Hence the Respondents are not now required to make any payment to the Petitioner.
- 3. The Petitioner as well as Respondents both are ready for the final arguments. Since the pleadings are already complete and as stated by the Learned Counsel for the Respondent way back in 2014 the hearing of this Petition was almost complete, therefore, can be listed for final hearing.
- Under the circumstances by mutual consent, the matter is listed for final hearing on **21.04.2017**. Date is duly communicated to both the sides.

Sd/-

M.K. Shrawat Member (Judicial)

## Dated: 14.03.2017

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